BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No. 254 of 2020 (SZ)

IN THE MATTER OF:

SugandhiShekar, Karnataka ...APPLICANT

Versus

Union of India and Others ...RESPONDENTS

REPLY ON BEHALF OF RESPONDENTS NO. 8TH AND 10TH

MOST RESPECTFULLY SHOWETH:

1. That Respondent No. 8 herein vide the District Coastal Zone Management Committee, Udupi ('**DCZMC**') has recommended to the Karnataka State Coastal Zone Management Authority ('**KSCZMA**') to take appropriate action against the Respondents 21, 22 and 23 herein for violating the provisions of the Coastal Regulation Zone Notification, 2011. The proceedings of the DCZMC, Udupi dated 07.04.2017 (against Respondents 21 and 22 herein) is produced as **Annexure A** and the proceedings dated 25.01.2018 (against Respondent No. 23 herein) is produced as **Annexure B**.

2. That the KSCZMA has issued a Section 5 notice under the Environment (Protection) Act, 1986 to the aforesaid respondents. The copy of the said notices issued to Respondents 21, 22 and 23 are produced herewith as **Annexures C, D and E** respectively.

3. That Respondent No. 8 herein has already initiated the appropriate action under the provisions of the Coastal Zone Regulation Notification, 2011.

4. That the jurisdiction as per CRZ Notification, 2011 is as below:

   i. the land area from High Tide Line (hereinafter referred to as the HTL) to 500 mts on the landward side along the sea front.

   ii. CRZ shall apply to the land area between HTL to 100 mts or width of the creek whichever is less on the landward side along the tidal influenced water bodies that are connected to the sea and the distance upto which development along such tidal influenced water bodies is to be regulated shall be governed by the distance upto which the tidal effects are experienced which shall be determined based on salinity concentration of 5 parts per thousand (ppt) measured during the driest period of the year and distance upto which tidal effects are experienced shall be clearly identified and demarcated accordingly in the Coastal Zone Management Plans (hereinafter referred to as the CZMPs).

      Explanation. - For the purposes of this sub-paragraph the expression tidal influenced water bodies mean the water bodies influenced by tidal effects from sea, in the bays, estuaries, rivers, creeks, backwaters, lagoons, ponds connected to the sea or creeks and the like.

   iii. land area between HTL and Low Tide Line (hereinafter referred to as the LTL) which will be termed as the intertidal zone.

   iv. the water and the bed area between the LTL to the territorial water limit (12 Nm) in case of sea and the water and the bed area between LTL at the bank to the LTL on the opposite side of the bank, of tidal influenced water bodies.

   And, it is categorized in to CRZ I to IV Zones and Critically Vulnerable Coastal Area (CVCA). The degree of regulation varies in different zones.

5. That although, the areas that are ecologically sensitive and geomorphologic features which play a role in the maintaining the integrity of the coast have been classified as CRZ I

Taluk is not entirely declared as CRZ I. The situation of respondent – 21, 22 and 23 units are as respectively below:

M/s. Hindustan Marine Industries (Respondent No. 21):
- Total area: 8632.725 sq.mtrs
- Within CRZ II: 1445 sq.mtrs
- Outside CRZ: 7187.725 sq.mtrs

M/s. Yashashwi Fish Meal and Oil Company (Respondent No. 22):
- Total Area: 22105.996 sq.mtrs
- Within CRZ I: 1550.202 sq.mtrs
- Within CRZ II: 9778.974 sq.mtrs
- Within CRZ IV: 296.795 sq.mtrs
- Outside CRZ: 10480.025 sq.mtrs

M/s. Unity Fish Meal and Oil Company (Respondent No. 23):
- Total Area: 4060.15 sq.mtrs
- Within CRZ II: 822.65 sq.mtrs
- Outside CRZ: 3237.5 sq.mtrs

6. That although the Coastal Regulation Zone Notification 2019 has prohibited certain activities within CRZ and has put certain norms for the regulation of activities permissible thereunder, it is submitted that the said notification is not under implementation as of now.

7. That the KSCZMA has issued notice to Respondents 21, 22 and 23 under Section 5 of the Environment (Protection) Act, 1986 to remove the structures falling under the jurisdiction of CRZ.

8. That Respondent No. 22 has obtained stay from this Hon'ble tribunal under Appeal No. 5/2020. And, with regard to Respondents 21 and 23 herein, the status is pending for action under Section 19 of Environment (Protection) Act, 1986.

9. That Respondent No. 8 herein has not received any complaints or applications regarding laying of pipelines for operation of any other fish meal units from this area.

10. That the provisions of CRZ Notification, 2011 prohibit the establishment of new fish meal units and expansion of existing fish meal units in CRZ area. Therefore, adequate action will be taken in case of complaints or notice of any such illegal activities. It is submitted that Aquaculture is not being adopted in this area.

11. That there are chances of dissolved oxygen depletion due to direct discharge of effluents to the River. And it is not true that every day the fish and other marine life are dying. But it has to be monitored regularly by the Pollution Control Board.

12. That the Department of Fisheries is collecting Fishery statistics by statistical method by taking into consideration of fish catches in harbours and jetties and preparing the data. An exclusive study can be taken up by CMFRI, and only then can the number of endangered/extinct fish and other marine species of the River stretch can be evaluated.

13. It is thus submitted that Respondent No. 8 herein vide DCZMC, Udupi has recommended for action against Respondents 21, 22 and 23 herein for violating CRZ regulations to KSCZMA as per Annexure–A (Respondents 21 and 22) and annexure-B(Respondent 23) is produced and KSCZMA has issued Section 5 notice as per Annexures C, D and E for demolition of the structures established in violation of CRZ Notification, 2011. The Respondent 22 has obtained stay from this Hon'ble Tribunal in Appeal No. 5/20

KSCZMA, while action under section 19 of Environment (Protection) Act, 1986 against respondents 21 and 23 is pending.

-sd-
(Shripati B.S)
Regional Director (Environment), Udupi

(G.M Shivakumar)
Deputy Director of Fisheries
Udupi

THROUGH

Mr. Darpan KM
Advocate for Respondent No. 8

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No. 254 of 2020 (SZ)

IN THE MATTER OF:

SugandhiShekar, Karnataka ...APPLICANT

Versus

Union of India and Others ...RESPONDENTS

AFFIDAVIT

I **G. M SHIVAKUMAR** , son of **G. MALLAPPA**, aged about **51** years, resident of **UDUPI, KARNATAKA STATE** , do hereby solemnly affirm and state as under:

1. I say that I am working as **DEPUTY DIRECTOR OF FISHERIES** in the Department of **FISHERIES** Government of Karnataka,Respondent No. 10 herein, and am conversant with the facts of the present case.

2. I say that the contents of the accompanying Reply are based on the information available with the Respondent No. 8 & 10 herein in its normal course of business and believed by me to be true.

DEPONENT

VERIFICATION

I, the Deponent above named, do hereby verify the contents of the above affidavit to be true to the best of my knowledge, and no part of it is false and nothing material has been concealed therefrom.

Verified at 3.35 pm on this 16 day of November - 2021.

DEPONENT

Annexure-E (5)

No. FEE 02 CRZ 2018 Date:12.06.2018

Direction under Section 5 of the Environment (Protection) Act, 1986

1. Whereas, the Ministry of Environment and Forests, Government of India have issued CRZ Notification No. S.O. 19(E) dated 6th January 2011 with a view to ensure livelihood security to the fisher communities and other local communities, living in the coastal areas, and to conserve and protect coastal stretches, its unique environment and its marine area, under sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986.

2. Whereas, all projects attracting this notification require prior CRZ Clearance from the concerned regulatory authority, i.e., Karnataka State Coastal Zone Management Authority.

3. Whereas, certain activities are prohibited within the Coastal Regulation Zone (CRZ) as per para 3(i),3(iii) and 8 I CRZ I (i) of the CRZ Notification 2011.

4. Whereas, the Regional Director (Env). Udupi, in his letter dated 02.12.2017 has stated that you have established Fish Processing Unit in Sy. No. 240/1A1, Pithrody, Udyavara, Udupi which is 180m beyond the HTL of river and you have established the Effluent Treatment Plant (ETP) which is 60m from the High Tide Line (HTL) of the Udyavara river in CRZ - I area, there by violated the provisions of the CRZ Notification 2011.

5. Whereas, the District Coastal Zone Management Committee has considered this activity as the violation of CRZ Notification 2011 in its meeting held on 25.01.2018 and had recommended to KSCZMA for taking necessary action.

6. Whereas, the Karnataka State Coastal Zone Management Authority has examined this matter during its meeting held on 15.02.2018 and has observed that you have established ETP in CRZ -I area by violating the provisions of the CRZ Notification as it is a prohibited activity as per para 3 (i), 3 (iii) and 8I CRZ I(i). Hence, the Authority has decided to give Notice of Proposed Directions (NPD) for demolition of the ETP under section 5 of the Environment (Protection) Act, 1986 Read with Rule 4 of the Environment (Protection) Rule 1986

7. Whereas, as per the decision of the Authority, the NPD under section 5 of the Environment (Protection) Act, 1986 was issued to you on 15.03.2018 with a direction to submit reply within 15 days. But you have not submitted the replies within the stipulated time given.

8. Whereas, the Authority during the meeting held on 27.04.2018 has examined this matter and concluded that this activity is a clear violation of the Notification as per para 3(iii), hence decided to confirm the proposed directions issued under section 5 of Environment (Protection) Act, 1986 in exercise of the powers delegated to the Authority vide order no. S.O. 679(E) dated 1st March 2017 of MoEF & CC Government of India.

263

09 JUL 2018

Email 09/7/18

15/11

(6)

Direction

Wherefore, you, Managing partner M/s Unity Fish Meal & Oil Company, Pithrody, Udyavara, Udupi - 574118 is hereby directed under the provisions of Section 5 of the Environment (Protection) Act, 1986, to demolish the Effluent Treatment Plant (ETP), which was constructed in CRZ area i.e., 60 mts from the HTL of Udyavara river in Sy. No. 240/1A1 of Pithrody Udyavar in violation of para 3 (iii) of CRZ Notification 2011.

Compliance report on the above direction shall be filed before the Authority on or before 30 days from the date of receipt of this direction, failing which the Authority will be constrained to initiate necessary action in accordance with the law. Non compliance to the direction is an offence punishable under section 15 of the Environment (Protection) Act, 1986.

(Vijay Kumar)
Member Secretary, KSCZMA,
Forest, Ecology & Environment Department.

To,

Managing Partner,
M/s Unity Fish Meal & Oil Company.,
Pithrody, Udyavara,
Udupi - 574118.

Copy to:-

1. The Deputy Commissioner, Udupi District & Chairman, DCZMC, Udupi for information and necessary action.
2. The Regional Director (Env), Udupi with a direction to serve this direction to the occupier and also demarcate the CRZ area indicating the structures which are constructed in violation of CRZ Notification to enable the occupier to remove the structure within 15 days time and to file a case in jurisdictional court as per the Section 19 of the Environment (Protection) Act, 1986.
3. The Member Secretary, Karnataka State Pollution Control Board to take immediate action to with draw the CFO issued to Managing Partner,M/s Unity Fish Meal & Oil Company., Pithrody, Udyavara, Udupi - 574118.

By RPA

Annexure - D (12)

No. FEE 187 CRZ 2017

Date:15.03.2018

Direction under Section 5 of the Environment (Protection) Act, 1986

1. Whereas, the Ministry of Environment and Forests, Government of India have issued CRZ Notification No. S.O. 19(E) dated 6th January 2011 with a view to ensure livelihood security to the fisher communities and other local communities, living in the coastal areas, to conserve and protect coastal stretches, its unique environment and its marine area, under sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986.
2. Whereas, all projects attracting this notification require prior CRZ Clearance from the concerned regulatory authority i.e., Karnataka State Coastal Zone Management Authority.
3. Whereas, certain activities are prohibited within the Coastal Regulation Zone (CRZ) as per para 3 of the CRZ Notification 2011.
4. Whereas, the Regional Director (Env) Udupi, in his letter dated 12.05.2017 has stated that you have undertaken expansion of the fish processing plant in Sy. No. 110 adjacent to the High Tide Line (HTL) of the Udyavara river in CRZ - I area where in the above activity is prohibited there by violating the provisions of CRZ notification 2011 as per para 3 (i), 3(iii).
5. Whereas, the District Coastal Zone Management Committee in its meeting held on 07.04.2017 has considered it as a violation of the provisions of CRZ Notification 2011. Further, DCZMC had recommended the proposal to KSCZMA for necessary action.
6. Whereas, the Karnataka State Coastal Zone Management Authority have considered this matter during the meeting held on 25.07.2017 and the Authority has observed that it is a violation of CRZ Notification 2011 as per para 3(i), 3(iii) and 8 I CRZ I (i). Hence, decided to issue Notice of Proposed Directions (NPD) for violation under section 5 of Environment (Protection) Act, 1986 read with Rule 4 of the Environment (Protection) Rule, 1986.
7. Whereas, as per the decision of the Authority, the NPD under section 5 of the Environment (Protection) Act, 1986 was issued to you on 14.09.2017 with a direction to submit reply within 15 days.
8. Whereas, you have submitted the reply on 09.10.2017, stating that you have established Fish Processing Unit after obtaining necessary permissions from the competent Authority and denied that the Sy. No. 110/9c2b, 110/5b, 110/15, 110/4a, 110/15, 110/9c2b, 110/5b, 110/2c2bp2 of Udyavara Village, Udupi Taluk fall within Coastal Regulation Zone, even if the said areas fall within the CRZ, it cannot be classified as CRZ I.

1331

15/11.

(13)

9. Whereas, the Authority during the meeting held on 15.02.2018 has perused the replies given by you and concluded that you have undertaken the expansion of the Fish Processing Unit in CRZ area which is a prohibited activity as per para 3(i) and 3(iii) CRZ notification 2011. Hence the Authority decided to confirm the proposed directions issued under section 5 of the Environment (Protection) Act, 1986 in exercise of the powers delegated to the Authority vide order no. S.O.679(E) dated 1st March 2017 of MoEF & CC Government of India.

Direction

Wherefore, you, the proprietor M/s Yashaswi Fish Meal & Oil Company., No. 9-184B, Post Pithrody, Udyavara, Udupi - 574118 is hereby directed under the provisions of Section 5 of the Environment (Protection) Act, 1986, to demolish the portion of the said Fish processing unit which is constructed within 100 mts from the HTL of Udyavara river in Sy. no. 110/9c2b, 110/5b, 110/15, 110/4a, 110/15, 110/9c2b, 110/5b, 110/2c2bp2 of Udyavara Village immediately.

Compliance report on the above direction shall be filed before the Authority on or before 30 days from the date of receipt of this direction, failing which the Authority will be constrained to initiate legal action as in accordance with law. Non-compliance to the direction is an offence punishable under section 15 of the Environment (Protection) Act, 1986.

(Vijay Kumar)
Member Secretary, KSCZMA,
Forest, Ecology & Environment Department.

To,
The proprietor,
M/s Yashaswi Fish Meal & Oil Company.,
9-184B, Post Pithrody, Udyavara,
Udupi - 574118.

Copy to:-

1. Deputy Commissioner, Udupi District & Chairman, DCZMC, Udupi for information and necessary action.
2. The Regional Director (Env) , Udupi with a direction to demarcate the CRZ area indicating the structures which are constructed in violation of CRZ Notification to enable the occupier to remove the structure within 15 days time and to file a case in jurisdictional court as per the Section 19 of the Environment (Protection) Act, 1986 in case of non compliance by the occupier and report the compliance.
3. The Member Secretary, Karnataka State Pollution Control Board to take immediate action to with draw the CFE/CFO issued to M/s Yashaswi Fish Meal & Oil Company., 9-184B, Post Pithrody, Udyavara, Udupi - 574118.

By RPAD

Annexure-C

No. FEE 188 CRZ 2017 Date:15.03.2018

Direction under Section 5 of the Environment (Protection) Act, 1986

1. Whereas, the Ministry of Environment and Forests, Government of India have issued CRZ Notification No. S.O. 19(E) dated 6th January 2011 with a view to ensure livelihood security to the fisher communities and other local communities, living in the coastal areas, and to conserve and protect coastal stretches, its unique environment and its marine area, under sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986.

2. Whereas, all projects attracting this notification require prior CRZ Clearance from the concerned regulatory authority, i.e., Karnataka State Coastal Zone Management Authority.

3. Whereas, certain activities are prohibited within the Coastal Regulation Zone (CRZ) as per para 3 of the CRZ Notification 2011.

4. Whereas, the Regional Director (Env) Udupi, reported that you have taken up expansion of Fish Processing Unit and established Effluent Treatment Plant (ETP) in Sy. No. 193 of Udyavara Village up to 20mts from the High Tide Line of Udyavara River in CRZ area, which is CRZ-I area, where in the above activity is prohibited there by violating the provisions of CRZ notification 2011 as per para 3 (i), 3(iii).

5. Whereas, the District Coastal Zone Management Committee in its meeting held on 07.04.2017 has considered it as a violation of the provisions of CRZ Notification 2011. Further, DCZMC had recommended the proposal to KSCZMA for necessary action.

6. Whereas, the Karnataka State Coastal Zone Management Authority has considered this matter during its meeting held on 25.07.2017 and the Authority has decided that it is a clear violation of the provisions of CRZ notification 2011, as per para 3(i), 3(iii) and 8 I CRZ I(i). Hence decided to issue Notice of Proposed Directions (NPD) for the violation under section 5 of Environment (Protection) Act, 1986 read with Rule 4 of the Environment (Protection) Rule, 1986.

7. Whereas, as per the decision of the Authority, the NPD under section 5 of the Environment (Protection) Act, 1986 was issued to you on 18.09.2017 with a direction to submit reply within 15 days.

8. Whereas, you have submitted the reply on 25.10.2017 stating that, you have established Fish Processing Unit in Sy. No. 193 which is about 130 mts from the river. Further, you also claim that the area, where you have established Effluent Treatment Plant, is in CRZ II areas which is permitted as per the CRZ notification 2011. Further, you also claim that you have obtained permission from the Pollution Control Board.

22 MAR 2018

[redacted] the Authority during the meeting held on 15.02.2018 has perused the replies given by you and concluded that you have undertaken the expansion of Fish Processing Unit and established Effluent Treatment Plant in CRZ area where in such activity is a prohibited activity as para 3 (i) & 3(iii) of CRZ notification 2011. Hence the Authority decided to confirm the proposed directions issued under section 5 of Environment (Protection) Act, 1986 in exercise of the powers delegated to the Authority vide order no. S.O.679(E) dated 1st March 2017 of MoEF & CC Government of India.

Direction

Wherefore, you, Sri M.K.Balraj Proprietor, M/s Hindustan Marine Industries., D. No. 12-42 A, Fishing Industrial area, Udyavara 574 118 is hereby directed under the provisions of Section 5 of the Environment (Protection) Act, 1986, to demolish the portion of the said Fish processing unit and the entire ETP which are constructed within CRZ area i.e., within 100 mts from the HTL of Udyavara river in Sy. No. 193 of Udyavara village, immediately,

Compliance report on the above direction shall be filed before the Authority on or before 30 days from the date of receipt of this direction, failing which the Authority will be constrained to initiate necessary action in accordance with the law. Non compliance to the direction is an offence punishable under section 15 of the Environment (Protection) Act, 1986.

(Vijay Kumar)
Member Secretary, KSCZMA,
Forest, Ecology & Environment Department.

To,

Sri M.K. Balraj Proprietor,
M/s Hindustan Marine Industries.,
D. No. 12-42 A, Fishing Industrial area,
Udyavara 574 118

Copy to:-

1. The Deputy Commissioner, Udupi District & Chairman, DCZMC, Udupi for information and necessary action.
2. The Regional Director (Env), Udupi with a direction to demarcate the CRZ area indicating the structures which are constructed in violation of CRZ Notification to enable the occupier to remove the structure within 15 days time and to file a case in jurisdictional court as per the Section 19 of the Environment (Protection) Act, 1986 in case of non compliance by the occupier and report the compliance.
3. The Member Secretary, Karnataka State Pollution Control Board to take immediate action to with draw the CFE/CFO issued to M/s Hindustan Marine Industries., D. No. 12-42 A, Fishing Industrial area, Udyavara 574 118.

Annexure- B

ದಿನಾಂಕ: 25.01.2018ರಂದು ನಡೆದ ಉಡುಪಿ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿಯ 26ನೇ ಸಭೆಯ ನಡವಳಿಗಳು.

ಉಪಸ್ಥಿತರು

1. ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ಉಡುಪಿ ಜಿಲ್ಲೆ ಮತ್ತು ಅಧ್ಯಕ್ಷರು, ಉಡುಪಿ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ ಉಡುಪಿ ಜಿಲ್ಲೆ
2. ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿ, ಗಣಿ & ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ಉಡುಪಿ, ಸದಸ್ಯರು, ಉಡುಪಿ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ ಇವರ ಪರವಾಗಿ
3. ಮೀನುಗಾರಿಕಾ ಹಿರಿಯ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು, ಉಡುಪಿ, ಸದಸ್ಯರು, ಉಡುಪಿ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ
4. ಪರಿಸರ ಅಧಿಕಾರಿಗಳು, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ, ಮಣಿಪಾಲ, ಸದಸ್ಯರು, ಉಡುಪಿ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ
5. ಆಯುಕ್ತರು, ಉಡುಪಿ ನಗರಾಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ, ಉಡುಪಿ ಹಾಗೂ ಸದಸ್ಯರು, ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ, ಉಡುಪಿ
6. ಶ್ರೀ ಎಸ್. ಜನಾರ್ಧನ, "ವಿಶ್ವಚೇತನ", ಶಿವರಾಮ ಕಾರಂತ ಮಾರ್ಗ, ಮರವಂತೆ, ಕುಂದಾಪುರ ತಾಲೂಕು ಹಾಗೂ ಸದಸ್ಯರು, ಉಡುಪಿ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ, ಉಡುಪಿ
7. ಶ್ರೀ ಶೇಖರ ಚಾತ್ರಾಬೆಟ್ಟು ಬಿನ್ ಮಾಧವ ಮರಕಾಲ, "ಮಾಧವ ಕೃಪಾ", ಬೀಜಾಡಿ, ಕೋಟೇಶ್ವರ ಅಂಚೆ, ಕುಂದಾಪುರ ತಾಲೂಕು ಹಾಗೂ ಸದಸ್ಯರು, ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ, ಉಡುಪಿ ಜಿಲ್ಲೆ
8. ಶ್ರೀಮತಿ ಕ್ಯಾಥರಿನ್ ರಾಡ್ರಿಗಸ್ ಬಿನ್ ಡಿ. ಜೋನ್ ರೋಡ್ರಿಗಸ್, ಜೋನ್ ಆರ್ಕ್, ಏಣಗುಡ್ಡೆ ಗ್ರಾಮ, ಕಟಪಾಡಿ ಅಂಚೆ, ಉಡುಪಿ ತಾಲೂಕು ಹಾಗೂ ಸದಸ್ಯರು, ಉಡುಪಿ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ
9. ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ), ಉಡುಪಿ, ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿ, ಉಡುಪಿ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ.

ಅನುಪಸ್ಥಿತರು

1. ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಹಣಾಧಿಕಾರಿ, ಉಡುಪಿ ಜಿಲ್ಲಾ ಪಂಚಾಯತ್, ಸದಸ್ಯರು, ಉಡುಪಿ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ
2. ಪೌರಾಯುಕ್ತರು, ಉಡುಪಿ ನಗರ ಸಭೆ, ಉಡುಪಿ ಹಾಗೂ ಸದಸ್ಯರು, ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ, ಉಡುಪಿ.

ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ), ಉಡುಪಿ ಮತ್ತು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರು ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿಯ ಅಧ್ಯಕ್ಷರನ್ನು ಮತ್ತು ಸಭೆಗೆ ಆಗಮಿಸಿದ ಎಲ್ಲಾ ಸದಸ್ಯರುಗಳನ್ನು ಸ್ವಾಗತಿಸಿದರು. ಸಮಿತಿಯ ಅಧ್ಯಕ್ಷರು ಈ ಕೆಳಗಿನಂತೆ ವಿಷಯಗಳನ್ನು ಚರ್ಚೆಗೆತ್ತಿಕೊಂಡರು.

15/11.

ವಿಷಯ ಸೂಚಿ-1. ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ ಉಲ್ಲಂಘನೆ ಪ್ರಕರಣದ ಬಗ್ಗೆ.

ಉಡುಪಿ ತಾಲೂಕು ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸ.ನಂ. 240/1ಎ1ರಲ್ಲಿ ಮೆ॥ ಯುನಿಟ ಫಿಶ್ ಮೀಲ್ ಮತ್ತು ಆಯಿಲ್ ಕಂಪೆನಿ, ಪಿತ್ರೋಡಿ, ಉದ್ಯಾವರ ಇವರು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆಯನ್ನು ಉಲ್ಲಂಘನೆ ಮಾಡಿ ತ್ಯಾಜ್ಯ ನೀರು ವಿಲೇವಾರಿ ಘಟಕ (ETP) ನಿರ್ಮಾಣ ಮಾಡಿರುವ ಬಗ್ಗೆ.

ಉಡುಪಿ ತಾಲೂಕು ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸ.ನಂ. 240/1ಎ1ರಲ್ಲಿ ಮೆ॥ ಯುನಿಟ ಫಿಶ್ ಮೀಲ್ ಮತ್ತು ಆಯಿಲ್ ಕಂಪೆನಿ ಇವರು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮಾಡಿರುವ ಬಗ್ಗೆ ಇತ್ತೀಚಿನ ಹಂತದ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿಗಳು, ಅರಣ್ಯ, ಜೀವಿಪರಿಸ್ಥಿತಿ ಮತ್ತು ಪರಿಸರ ಇಲಾಖೆ ಇವರು ತಿಳಿಸಿರುತ್ತಾರೆ.

ಅದರಂತೆ ಸ್ಥಳ ಪರಿಶೀಲನೆ ನಡೆಸಲಾಗಿ ಮೆ॥ ಯುನಿಟ ಫಿಶ್‌ಮೀಲ್ ಮತ್ತು ಆಯಿಲ್ ಕಂಪೆನಿಯ ಮೀನು ಕೈಗಾರಿಕಾ ಘಟಕವು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ ಹಾಗೂ ಕಡಲ ತೀರ ವಲಯ ನಿರ್ವಹಣಾ ಯೋಜನೆ (CZMP) ಯಂತೆ ನದಿಯ ಭರತರೇಖೆಯಿಂದ 180ಮೀ ದೂರದಲ್ಲಿದ್ದು, ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ವ್ಯಾಪ್ತಿಯ ಹೊರಗಿರುತ್ತದೆ. ಆದರೆ ಮೆ॥ ಯುನಿಟ ಫಿಶ್‌ಮೀಲ್ ಮತ್ತು ಆಯಿಲ್ ಕಂಪೆನಿಯ ಮೀನು ಕೈಗಾರಿಕಾ ಘಟಕಕ್ಕೆ ಸಂಬಂಧಿಸಿದ ತ್ಯಾಜ್ಯ ನೀರು ವಿಲೇವಾರಿ ಘಟಕವನ್ನು (ETP) ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸ.ನಂ. 193ರಲ್ಲಿ ನದಿಯ ಭರತರೇಖೆಯಿಂದ ಸುಮಾರು 60ಮೀ ದೂರದಲ್ಲಿ ನಿರ್ಮಿಸಲಾಗಿರುತ್ತದೆ. ಸದರಿ ತ್ಯಾಜ್ಯ ನೀರು ವಿಲೇವಾರಿ ಘಟಕವು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ವರ್ಗ-Iರಲ್ಲಿ ಬರುತ್ತಿದ್ದು, ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ 2011ರ ಉಲ್ಲಂಘನೆಯಾಗಿರುತ್ತದೆ. ಈ ವಿಷಯವನ್ನು ಸಮಿತಿಯ ಮುಂದೆ ಮಂಡಿಸಲಾಯಿತು.

ಈ ಬಗ್ಗೆ ಸಮಿತಿಯು ಸದರಿ ಪ್ರಕರಣವನ್ನು ಉಲ್ಲಂಘನೆ ಪ್ರಕರಣವೆಂದು ಪರಿಗಣಿಸಿ ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ವರದಿ ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿದರು.

ಇತರ ಯಾವುದೇ ವಿಷಯಗಳು ಇಲ್ಲದ ಕಾರಣ ಅಂತ್ಯದಲ್ಲಿ ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು ಸಭೆಯಲ್ಲಿ ಹಾಜರಿದ್ದ ಅಧ್ಯಕ್ಷರು ಮತ್ತು ಎಲ್ಲಾ ಸದಸ್ಯರಿಗೆ ವಂದನೆಗಳನ್ನು ಸಲ್ಲಿಸುವುದರೊಂದಿಗೆ ಸಭೆಯನ್ನು ಮುಕ್ತಾಯಗೊಳಿಸಲಾಯಿತು.

ಅಧ್ಯಕ್ಷರು
ಉಡುಪಿ ಜಿಲ್ಲಾ
ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ

೩. ADB ನೆರವಿನ KIUWMIP-Tranche-2 ಯೋಜನೆಯಲ್ಲಿ ಕುಂದಾಪುರ ನಗರಕ್ಕೆ 24X7 ನೀರು ಸರಬರಾಜು ಯೋಜನೆಯನ್ನು (Over Head Tank) ಅನುಷ್ಠಾನಗೊಳಸಲು ಕೋಡಿ ಕಸ್ಬಾ ಪ್ರದೇಶದ ಸ.ನಂ. ೨೯೨ರ ಸರ್ಕಾರಿ ಜಮೀನಿನ ೦.೨೦ ಎಕ್ರೆ ಪ್ರದೇಶದಲ್ಲಿ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ಕೋರಿರುವ ಅರ್ಜಿಯ ಬಗ್ಗೆ.

ಮುಖ್ಯಾಧಿಕಾರಿ, ಪುರಸಭೆ, ಕುಂದಾಪುರ ಇವರು ಕುಂದಾಪುರ ಕಸ್ಬಾ ಗ್ರಾಮದ ಸ.ನಂ. 294/3ಪಿ2ರಲ್ಲಿ ಮೇಲ್ಮಟ್ಟದ ನೀರು ಸಂಗ್ರಾಹಕ ಘಟಕ (OHT) ನಿರ್ಮಿಸಲು ಈ ಕಛೇರಿಗೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಸದರಿ ಅರ್ಜಿಯನ್ನು ದಿನಾಂಕ: 01/07/2016ರಂದು ನಡೆದ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ ಸಭೆಯ ನಡವಳಿಯಂತೆ OHT 4 ಲಕ್ಷ ಲೀಟರ್ ಶೇಖರಣಾ ಸಾಮರ್ಥ್ಯಕ್ಕೆ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಈಗಾಗಲೇ ಸಲ್ಲಿಸಲಾಗಿರುತ್ತದೆ.

ಆದರೆ ಸ.ನಂ. 294/3ಪಿ2ರ 0.21 ಎಕ್ರೆಯ ಕುರಿತು ಕುಂದಾಪುರದ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ವ್ಯಾಜ್ಯ ದಾಖಲಾಗಿರುವುದರಿಂದ ಸದ್ರಿ ಭೂಮಿಯಲ್ಲಿ ಮೇಲ್ಮಟ್ಟದ ನೀರು ಸಂಗ್ರಹಾಗಾರ ಘಟಕವನ್ನು ನಿರ್ಮಿಸುವ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಕೈಬಿಟ್ಟು ಕುಂದಾಪುರ ಕಸ್ಬಾ ಗ್ರಾಮದ ಸ.ನಂ. 292ರ ಸರ್ಕಾರಿ ಜಮೀನಿನ 0.20 ಎಕ್ರೆ ಭೂಮಿಯಲ್ಲಿ ಮೇಲ್ಮಟ್ಟದ ನೀರು ಸಂಗ್ರಾಹಕ ಘಟಕ ನಿರ್ಮಿಸಲು ಮುಖ್ಯಾಧಿಕಾರಿ, ಪುರಸಭೆ, ಕುಂದಾಪುರ ಇವರು ಅನುಮತಿ ಕೋರಿ ಅರ್ಜಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಈ ಬಗ್ಗೆ ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರು ಸಮಿತಿಯ ಮುಂದೆ ಮಂಡಿಸಿದರು.

ಈ ಪ್ರದೇಶವು CRZ-IIIರಲ್ಲಿ ಬರುತ್ತಿದ್ದು, ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ 2011ರ ಪ್ಯಾರಾ 8 (i) III CRZ-III A (iii) (j) ರಂತೆ ಮೇಲ್ಮಟ್ಟದ ನೀರು ಸಂಗ್ರಾಹಕ ಘಟಕ ನಿರ್ಮಿಸಲು ಅವಕಾಶವಿರುತ್ತದೆ. ಈ ಯೋಜನೆಯಿಂದ ಸಾರ್ವಜನಿಕರಿಗೆ ಅನುಕೂಲವಾಗುವಂತೆ ವಾಸ್ತವ್ಯ ಇರುವ ಜಾಗಗಳಲ್ಲಿ ನೀರಿನ ಸೌಕರ್ಯಗಳಿಗೆ ಆದ್ಯತೆ ನೀಡಬೇಕೆಂದು ಸಮಿತಿಯು ಈ ಬಗ್ಗೆ ಸರ್ವಾನುಮತದಿಂದ ಒಪ್ಪಿ, ಸದ್ರಿ ಅರ್ಜಿಯನ್ನು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲು ನಿರ್ಣಯಿಸಲಾಯಿತು.

ಕ್ರಮ ಸಂ.	ಈ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ	ಅರ್ಜಿ ಸ್ವೀಕೃತಿ ದಿನಾಂಕ	ಅರ್ಜಿದಾರರ ಹೆಸರು ಮತ್ತು ವಿಳಾಸ	ವಿಷಯ	ಷರಾ
1	2	3	4	5	6
1	ಪ್ರಾನಿಪ/ನಿಪ/157/2016 -17	22/03/2017	ಮುಖ್ಯಾಧಿಕಾರಿ, ಪುರಸಭೆ, ಕುಂದಾಪುರ	ಮೇಲ್ಮಟ್ಟದ ನೀರು ಸಂಗ್ರಾಹಕ ಘಟಕ ನಿರ್ಮಿಸಲು ಕುಂದಾಪುರ ಕಸ್ಬಾ ಗ್ರಾಮ CRZ-III ಸಮುದ್ರದ ಭರತರೇಖೆಯಿಂದ 85ಮೀ ದೂರದಲ್ಲಿದೆ.	ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಸಲ್ಲಿಸಬಹುದಾಗಿದೆ.

ಇತರ ಯಾವುದೇ ವಿಷಯಗಳು ಇಲ್ಲದ ಕಾರಣ ಅಂತ್ಯದಲ್ಲಿ ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು ಸಭೆಯಲ್ಲಿ ಹಾಜರಿದ್ದ ಅಧ್ಯಕ್ಷರು ಮತ್ತು ಎಲ್ಲಾ ಸದಸ್ಯರಿಗೆ ವಂದನೆಗಳನ್ನು ಸಲ್ಲಿಸುವುದರೊಂದಿಗೆ ಸಭೆಯನ್ನು ಮುಕ್ತಾಯಗೊಳಿಸಲಾಯಿತು.

15/11

ಅಧ್ಯಕ್ಷರು
ಉಡುಪಿ ಜಿಲ್ಲಾ
ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ

ಈ ಬಗ್ಗೆ ಸಮಿತಿಯು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರವಿಲ್ಲದೇ ಕಟ್ಟಿರುವ ಕಟ್ಟಡವನ್ನು ತೆರವುಗೊಳಿಸಿ, ಸಮಿತಿಗೆ ವರದಿ ಮಾಡುವಂತೆ ಸಂಬಂಧಪಟ್ಟ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳಿಗೆ ಸೂಚನೆ ನೀಡಲು ನಿರ್ಣಯಿಸಿದರು ಮತ್ತು ಸದರಿ ಪ್ರಕರಣವನ್ನು ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಸಲ್ಲಿಸಲು ನಿರ್ಣಯಿಸಿದರು.

6. ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸ.ನಂ. 110ರಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ 2011ರ ಉಲ್ಲಂಘಿಸಿ ಕಟ್ಟಡ ನಿರ್ಮಿಸುತ್ತಿರುವ ಬಗ್ಗೆ-ಯಶಸ್ವಿ ಫಿಶ್‌ಮೀಲ್ ಮತ್ತು ಆಯಿಲ್ ಕಂಪೆನಿ.

ದಿನಾಂಕ: 02.03.2007 ತಹಶೀಲ್ದಾರರು, ಉಡುಪಿರವರ ಪತ್ರ ಸಂಖ್ಯೆ: ಎಎಲ್‌ಎನ್/ಸಿಆರ್/744-800/2006-07 ರಂತೆ ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸ.ನಂ. 110/4ಎ, 110/15, 110/9ಸಿ, 110/5ಬಿ, 110/4ಬಿರ ಸ್ಥಳಗಳಲ್ಲಿ ಮೀನುಗಾರಿಕಾ ಕೈಗಾರಿಕಾ ಘಟಕ ಸ್ಥಾಪಿಸಲು ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ಕೋರಿ ಪತ್ರ ವ್ಯವಹಾರ ಮಾಡಲಾಗಿರುತ್ತದೆ.

ಈ ಹಿನ್ನಲೆಯಲ್ಲಿ ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸ.ನಂ. 110/9ಸಿ2ಬಿರಲ್ಲಿ 0.08 ಎಕ್ರೆ, 110/5ಬಿರಲ್ಲಿ 0.56 ಎಕ್ರೆ, 110/15ರಲ್ಲಿ 0.20 ಎಕ್ರೆ, 110/4ಎರಲ್ಲಿ 0.49 ಎಕ್ರೆ, 110/15ರಲ್ಲಿ 0.17 ಎಕ್ರೆ, 110/9ಸಿ2ಬಿರಲ್ಲಿ 0.19 ಎಕ್ರೆ, 110/5ಬಿರಲ್ಲಿ 0.21 ಎಕ್ರೆ ಮತ್ತು 110/21ಸಿ2ಬಿಪಿ2ರಲ್ಲಿ 0.37 ಎಕ್ರೆ ಈ ಸ್ಥಳಗಳು ಉದ್ಯಾವರ ಹೊಳೆಯ ಭರತರೇಖೆಯಿಂದ 101ಮೀ ದೂರದಲ್ಲಿದ್ದು, ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಪ್ರದೇಶದ ಹೊರಗಡೆ ಇರುತ್ತದೆ ಎಂದು ಈ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ: ಕ್ರ.ಮ. ನಿಪ/74, 75/2006-07 ದಿನಾಂಕ: 16.03.2007 ರ ಪತ್ರದಲ್ಲಿ ತಿಳಿಸಲಾಗಿದೆ.

ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದ ಹೊರಗೆ ಇರುವ ಪ್ರದೇಶದಲ್ಲಿ ಪ್ರಾಥಮಿಕವಾಗಿ ಯಶಸ್ವಿ ಫಿಶ್‌ಮೀಲ್ ಮತ್ತು ಆಯಿಲ್ ಕಂಪೆನಿಯನ್ನು ಪ್ರಾರಂಭಿಸಲಾಗಿದೆ. ತದನಂತರ ಈ ಕೈಗಾರಿಕೆಯ ಪ್ರದೇಶವನ್ನು ವಿಸ್ತರಿಸುತ್ತಾ ಹೋಗಿರುವುದು ಕಂಡು ಬಂದಿರುತ್ತದೆ.

ದಿನಾಂಕ: 14/02/2017ರಂದು ಉಡುಪಿ ತಾಲೂಕಿನ ಉದ್ಯಾವರ ಗ್ರಾಮ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದ ಪರಿವೀಕ್ಷಣೆ ನಡೆಸುತ್ತಿರುವಾಗ ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸ.ನಂ. 110ರಲ್ಲಿ ಉದ್ಯಾವರ ನದಿಯ ಉಬ್ಬರ ರೇಖೆಗೆ ಹೊಂದಿಕೊಂಡಂತೆ ಕರಾವಳಿ ವಲಯ-Iರ ಅಭಿವೃದ್ಧಿ ನಿಷಿದ್ಧ ಪ್ರದೇಶದಲ್ಲಿ ಯಶಸ್ವಿ ಫಿಶ್‌ಮೀಲ್ ಮತ್ತು ಆಯಿಲ್ ಕಂಪೆನಿಗೆ ಸಂಬಂಧಿಸಿದ ಕಟ್ಟಡ ನಿರ್ಮಿಸಿರುವುದು ಕಂಡು ಬಂದಿರುತ್ತದೆ. ಇದು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆಯ ಉಲ್ಲಂಘನೆಯಾಗಿರುತ್ತದೆ. ಈ ಬಗ್ಗೆ ಉಲ್ಲಂಘನೆದಾರರಿಗೆ ದಿನಾಂಕ:16/03/2017ರಂದು ನೋಟೀಸ್ ನೀಡಲಾಗಿರುತ್ತದೆ.

ಆದರೆ ಸದರಿಯವರು ಯಾವುದೇ ಕಟ್ಟಡ ನಿರ್ಮಿಸಿ, ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿರುವುದಿಲ್ಲ ಎಂದು ಉತ್ತರ ನೀಡಿರುತ್ತಾರೆ. ಸದರಿ ವಿಷಯವನ್ನು ಸಮಿತಿಯ ಮುಂದೆ ಮಂಡಿಸಲಾಯಿತು.

ಈ ಬಗ್ಗೆ ಸಮಿತಿಯು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಕಟ್ಟಿರುವ ಕಟ್ಟಡವನ್ನು ತೆರವುಗೊಳಿಸಿ, ಸಮಿತಿಗೆ ವರದಿ ಮಾಡುವಂತೆ ಸಂಬಂಧಪಟ್ಟ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳಿಗೆ ಸೂಚನೆ ನೀಡಲು ನಿರ್ಣಯಿಸಿದರು ಮತ್ತು ಸದರಿ ಪ್ರಕರಣವನ್ನು ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಸಲ್ಲಿಸಲು ನಿರ್ಣಯಿಸಿದರು.

15/11.

Annexure-A

ದಿನಾಂಕ: 07.04.2017ರಂದು ನಡೆದ ಉಡುಪಿ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿಯ 19ನೇ ಸಭೆಯ ನಡವಳಿಗಳು.

ಉಪಸ್ಥಿತರು

1. ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ಉಡುಪಿ ಜಿಲ್ಲೆ ಮತ್ತು ಅಧ್ಯಕ್ಷರು, ಉಡುಪಿ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ.
2. ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಹಣಾಧಿಕಾರಿ, ಉಡುಪಿ ಜಿಲ್ಲಾ ಪಂಚಾಯತ್, ಉಡುಪಿ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ ಸದಸ್ಯರು
3. ಮೀನುಗಾರಿಕಾ ಹಿರಿಯ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು, ಉಡುಪಿ, ಸದಸ್ಯರು, ಉಡುಪಿ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ ಇವರ ಪರವಾಗಿ
4. ಪರಿಸರ ಅಧಿಕಾರಿಗಳು, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ, ಮಣಿಪಾಲ, ಸದಸ್ಯರು, ಉಡುಪಿ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ ಇವರ ಪರವಾಗಿ
5. ಆಯುಕ್ತರು, ಉಡುಪಿ ನಗರಾಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ, ಉಡುಪಿ ಹಾಗೂ ಸದಸ್ಯರು, ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ, ಉಡುಪಿ
6. ಶ್ರೀ ಎಸ್. ಜನಾರ್ಧನ, ''ವಿಶ್ವಚೇತನ'', ಶಿವರಾಮ ಕಾರಂತ ಮಾರ್ಗ, ಮರವಂತೆ, ಕುಂದಾಪುರ ತಾಲೂಕು ಹಾಗೂ ಸದಸ್ಯರು, ಉಡುಪಿ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ, ಉಡುಪಿ
7. ಶ್ರೀ ಶೇಖರ ಚಾತ್ರಾಬೆಟ್ಟು ಬಿನ್ ಮಾಧವ ಮರಕಾಲ, ''ಮಾಧವ ಕೃಪಾ'', ಬೀಜಾಡಿ, ಕೋಟೇಶ್ವರ ಅಂಚೆ, ಕುಂದಾಪುರ ತಾಲೂಕು ಹಾಗೂ ಸದಸ್ಯರು, ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ, ಉಡುಪಿ ಜಿಲ್ಲೆ
8. ಶ್ರೀಮತಿ ಕ್ಯಾಥರಿನ್ ರಾಡ್ರಿಗಸ್ ಬಿನ್ ದಿ. ಜೋನ್ ರೋಡ್ರಿಗಸ್, ಜೋನ್ ಅರ್ಕ್, ಏಣಗುಡ್ಡೆ ಗ್ರಾಮ, ಕಟಪಾಡಿ ಅಂಚೆ, ಉಡುಪಿ ತಾಲೂಕು ಹಾಗೂ ಸದಸ್ಯರು, ಉಡುಪಿ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ
9. ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ), ಉಡುಪಿ, ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿ, ಉಡುಪಿ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ.

ಅನುಪಸ್ಥಿತರು

1. ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿ, ಗಣಿ & ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ಉಡುಪಿ, ಸದಸ್ಯರು, ಉಡುಪಿ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ
2. ಪೌರಾಯುಕ್ತರು, ಉಡುಪಿ ನಗರ ಸಭೆ, ಉಡುಪಿ ಹಾಗೂ ಸದಸ್ಯರು, ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ, ಉಡುಪಿ.

ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ), ಉಡುಪಿ ಮತ್ತು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರು ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿಯ ಅಧ್ಯಕ್ಷರನ್ನು ಮತ್ತು ಸಭೆಗೆ ಆಗಮಿಸಿದ ಎಲ್ಲಾ ಸದಸ್ಯರುಗಳನ್ನು ಸ್ವಾಗತಿಸಿದರು. ಸಮಿತಿಯ ಅಧ್ಯಕ್ಷರು ಈ ಕೆಳಗಿನಂತೆ ವಿಷಯವನ್ನು ಚರ್ಚೆಗೆತ್ತಿಕೊಂಡರು.

15/11.

5. ಹಿಂದೂಸ್ತಾನ್ ಮೆರೈನ್ ಇಂಡಸ್ಟ್ರೀಸ್ ಇವರು ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸ.ನಂ. 193ರಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ 2011ರ ಉಲ್ಲಂಘನೆ ಮಾಡಿ ಕಟ್ಟಡ ನಿರ್ಮಿಸಲಾಗಿರುವ ಬಗ್ಗೆ.

ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿ ಹಾಗೂ ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು, ಪರಿಸರ ಉಡುಪಿ ಇವರು ಹಿಂದೂಸ್ತಾನ್ ಮೆರೈನ್ ಇಂಡಸ್ಟ್ರಿಸ್, ಉದ್ಯಾವರ ಸಂಬಂಧ ಈ ಕೆಳಕಂಡ ಮಾಹಿತಿಯನ್ನು ಸಭೆಯಲ್ಲಿ ಮಂಡಿಸಿದರು.

ಹಿಂದೂಸ್ತಾನ್ ಮೆರೈನ್ ಇಂಡಸ್ಟ್ರಿಸ್, ಉದ್ಯಾವರ ಇವರು 2005ರಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ಪಡೆಯದೇ ಮೀನು ಸಂಸ್ಕರಣ ಘಟಕವನ್ನು ಪ್ರಾರಂಭಿಸಿರುತ್ತಾರೆ. ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ 1991ರಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದ ವ್ಯಾಪ್ತಿ ನದಿಯಿಂದ 150ಮೀ ಇರುತ್ತದೆ.

ದಿನಾಂಕ: 05.07.2012ರಂದು ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸ.ನಂ. 193/2ಪಿ1ರಲ್ಲಿ ಫಿಶ್‌ಮೀಲ್ ಉದ್ದಿಮೆಗೆ ಹಿಂದೂಸ್ತಾನ್ ಮೆರೈನ್ ಇಂಡಸ್ಟ್ರೀಸ್ ಇವರು ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ಕೋರಿ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದು, ಈ ಪ್ರದೇಶವು ಅನುಮೋದಿತ CZMP ಯಂತೆ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ –Iರಲ್ಲಿ ಇದ್ದು, ಲಭ್ಯ ದಾಖಲೆಗಳ ಮತ್ತು ಸ್ಥಳ ಪರಿಶೀಲನೆ ಪ್ರಕಾರ ಇದು 1991ರ ನಂತರ ಸ್ಥಾಪನೆಯಾಗಿರುವುದರಿಂದ ಸದರಿ ಉದ್ದಿಮೆಯು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ 1991ರ ಸ್ಪಷ್ಟ ಉಲ್ಲಂಘನೆಯಾಗುವುದರಿಂದ ಈ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ: ಪ್ರಾನಿಪ/ನಿಪ/213/2012-13 ದಿನಾಂಕ: 05/10/2012ರಂದು ತಿರಸ್ಕರಿಸಿ ಹಿಂಬರಹ ನೀಡಲಾಗಿದೆ.

ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ ಮತ್ತು ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ) ಇವರ ಪತ್ರ ವ್ಯವಹಾರದಂತೆ ಪರಿಸರ ಅಧಿಕಾರಿ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ಇವರು ಮೀನು ಸಂಸ್ಕರಣಾ ಘಟಕ ಮುಂದುವರಿಸಲು ಸಮ್ಮತಿ ಪತ್ರ ನೀಡದ ಕಾರಣ ರಾಜ್ಯ ಘನ ಉಚ್ಚ ನ್ಯಾಯಾಲಯ, ಬೆಂಗಳೂರು, ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ಪೀಠ, ಚೆನ್ನೈ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಪರಿಸರ ಮೇಲ್ಮನವಿ ಪ್ರಾಧಿಕಾರ, ಬೆಂಗಳೂರು ಇಲ್ಲಿ ಧಾವೆಯನ್ನು ಹೂಡಿದ್ದು, ಎಲ್ಲಾ ಅರ್ಜಿಗಳಲ್ಲಿಯೂ ಅಂತಿಮ ಆದೇಶ ಹೊರಡಿಸಲಾಗಿರುತ್ತದೆ.

ದಿನಾಂಕ:14/02/2017ರಂದು ಉದ್ಯಾವರ ಗ್ರಾಮ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸ.ನಂ. 193ಕ್ಕೆ ಹೊಂದಿಕೊಂಡಂತೆ ಉದ್ಯಾವರ ನದಿಯ ಉಬ್ಬರ ರೇಖೆಯಿಂದ ಸುಮಾರು 20ಮೀ ಅಂತರದವರೆಗೂ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ–Iರ ಅಭಿವೃದ್ಧಿ ನಿಷಿದ್ಧ ಪ್ರದೇಶದಲ್ಲಿ ಹಿಂದೂಸ್ಥಾನ್ ಮೆರೈನ್ ಇಂಡಸ್ಟ್ರೀಸ್‌ಗೆ ಸಂಬಂಧಿಸಿದ ಕಟ್ಟಡ ನಿರ್ಮಿಸಿ, ಮೀನು ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ವಿಸ್ತರಿಸಿರುವುದು ಸ್ಥಳ ಪರಿಶೀಲನೆ ಸಮಯದಲ್ಲಿ ಕಂಡು ಬಂದಿರುತ್ತದೆ. ಹಾಲಿ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಸಮಯದಲ್ಲಿ ಕಂಡು ಬಂದ ಕಟ್ಟಡವು ಹೊಸದಾಗಿ ವಿಸ್ತರಣೆ ಮಾಡಿರುವುದಾಗಿದ್ದು, ಮೇಲೆ ತಿಳಿಸಿದ ನ್ಯಾಯಾಲಯದ ಪ್ರಕರಣಗಳಿಗೆ ಸಂಬಂಧಪಟ್ಟಿರುವುದಿಲ್ಲ. ಆದುದರಿಂದ ಇದನ್ನು ಪ್ರತ್ಯೇಕ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಉಲ್ಲಂಘನೆ ಪ್ರಕರಣವೆಂದು ಪರಿಗಣಿಸಿ, ಈ ಬಗ್ಗೆ ಉಲ್ಲಂಘನೆದಾರರಿಗೆ ದಿನಾಂಕ:10/03/2017ರಂದು ನೋಟೀಸ್ ನೀಡಲಾಗಿರುತ್ತದೆ. ಸದರಿಯವರು ಯಾವುದೇ ಕಟ್ಟಡ ನಿರ್ಮಿಸಿರುವುದಿಲ್ಲ ಎಂದು ಉತ್ತರ ನೀಡಿರುತ್ತಾರೆ.

ಸಾರ್ವಜನಿಕರ ದೂರಿನ ಮೇರೆಗೆ ರಾಜ್ಯ ಉಚ್ಚ ನ್ಯಾಯಾಲಯ, ಕಾನೂನು ಸೇವೆ ಸಮಿತಿ, ಬೆಂಗಳೂರು ಉಡುಪಿ ಜಿಲ್ಲಾ ಕಾನೂನು ಸೇವಾ ಪ್ರಾಧಿಕಾರ ವತಿಯಿಂದ ನ್ಯಾಯಾಧೀಶರೊಬ್ಬರ ಜೊತೆ ದಿನಾಂಕ: 10/03/2017ರಂದು ಸ್ಥಳ ಪರಿಶೀಲನೆ ನಡೆಸಲಾಗಿದ್ದು, ಆ ಸಮಯದಲ್ಲಿ ಕೂಡ ಮೀನು ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ನದಿಯವರೆಗೆ ವಿಸ್ತರಣೆ ಮಾಡಿರುವುದು ಕಂಡು ಬಂದ ವಿಷಯವನ್ನು ಸಮಿತಿಯ ಮುಂದೆ ಮಂಡಿಸಲಾಯಿತು.

15/11.